

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 287/MP/2018**

Subject : Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Pranurja Solution Limited (PSL)

Date of hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Sakiya Singha Choudhery, Advocate, PXIL

**Record of Proceedings**

Learned counsel for Power Exchange India Limited (PXIL) mentioned the matter and submitted that PXIL has filed IA No.23/2020 for impleadment of PXIL as party to the Petition. Learned counsel submitted that the Commission in its ROP dated 21.1.2020 has already impleaded Indian Energy Exchange as party to the Petition. Learned counsel submitted that if PXIL is precluded from participating in the proceedings, it shall be to grave detriment to PXIL.

2. After hearing the learned counsel for PXIL, the Commission directed the Petitioner to implead PXIL as party to the Petition and to file revised memo of parties by 16.3.2020.

3. The Commission directed PXIL to file its reply/submission by 24.3.2020 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.3.2020. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account. Accordingly, the Commission disposed of the I.A. No. 23/2020.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D Pant)  
Dy. Chief (Law)**